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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5775/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Registrar,
Gauhati High Court,
Kohima Bench.

Dated Guwahati, the 26th September, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. HC(K)3/2018/REG/724 dated 19.09.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Atoka Achumi, Civil Judge (Jr. Division)/JMFC Dimapur has been allowed to avail Home LTC to visit his ancestral Keltomi village in Zunheboto District, Nagaland, by availing Home LTC for the block period of 2018-2019 w.e.f. 02.10.2019 to 09.10.2019 along with family members (subject to fulfilling the criteria of dependant family members), by the shortest possible route, as per existing Rules.

Shri Achumi may be informed accordingly.

Yours faithfully,

sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/5776-1A. dated 26.9.19

Copy to:-

1. The Principal Accountant General, (A&E), Kohima, Nagaland.
2. Shri Atoka Achumi, Civil Judge (Jr.Division)/JMFC, Dimapur, Nagaland.
3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

[Handwritten Signature]
26/9/19

JT. REGISTRAR (VIGILANCE)

[Handwritten Initials]